

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'B': NEW DELHI**

**BEFORE SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER
AND
SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER**

**ITA No.1291/Del/2020
(Assessment Year: 2011-12)**

ITO, Ward 2,
Karnal.

vs.

Hardeep Singh,
Village Kutail, PO Darar,
Karnal – 132 001 (Haryana).

(PAN : EXUPS8061N)

(APPELLANT)

(RESPONDENT)

ASSESSEE BY : Shri Ved Jain, Advocate
Ms. Supriya Mehta, CA

REVENUE BY : Shri Vivek Kumar Upadhyay, Sr. DR

Date of Hearing : 21.02.2024

Date of Order : 27.02.2024

ORDER

PER SHAMIM YAHYA, ACCOUNTANT MEMBER :

This appeal by the Revenue is directed against the order of the Id. CIT (Appeals), Karnal dated 24.01.2020 for the assessment year 2011-12.

2. At the outset, Id. DR for the Revenue submitted that in this case, two appeals have been filed by the Revenue vide ITA No.1291/Del/2020 (present appeal) and ITA No.1152/Del/2020 for the same assessment year as well as on the same grounds of appeal. It has been submitted that both the appeals are filed against the same impugned order dated 24.01.2020 passed

by the Id. CIT (A), Karnal, therefore, Id. DR for the Revenue requested to withdraw the present appeal i.e. ITA No.1291/Del/2020.

3. Upon careful consideration, we permit to withdraw the present appeal being ITA No.1291/Del/2020, hence the present appeal is dismissed as withdrawn.

Order pronounced in the open court on this 27th day of February, 2024.

**Sd/-
(CHALLA NAGENDRA PRASAD)
JUDICIAL MEMBER**

**sd/-
(SHAMIM YAHYA)
ACCOUNTANT MEMBER**

**Dated the 27th day of February, 2024
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Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT (A), Karnal.
- 5.CIT(ITAT), New Delhi.

**AR, ITAT
NEW DELHI.**